

HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)

MONDAY, THE THIRTIETH DAY OF DECEMBER  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 33433 OF 2023

Between:

Sri. Boyenepally SriJayavardhan, S/o. Sri. B. Sampath Kumar, Aged. 33 years, Occ. Business, R/o. H. No. 1-10-145/A, Street No. 8, Ashoknagar, Hyderabad, Telanagana -500020.

...PETITIONER

AND

1. State of Telangana, Represented by its Chief Secretary, Secretariat Building, Lower Tank Bund.
2. The Telangana State Real Estate Regulatory Authority, Represented by its Secretary, Ground Floor, A.C. Guards, Masab Tank, OPP. PTI Building, Hyderabad-500004.
3. Sri. P. Raja Rao, S/o. Late. P. Nagabhushanam, Aged. 70 years, Occ. Business, R/o. C-14, Road No. 10, Film Nagar, Jubilee Hills, Hyderabad, Telangana.
4. M/s. Sri Sai Ram Projects Limited, Represented by its Managing Director, Sri. S. Satyanarayana Reddy, having its Registered Office at 8-3-678, G-1, Pearl Block, Sri Sai Ram Manor, Sri Nagar Colony Road, Hyderabad, Telangana - 500045.
5. M/s. Vasavi Realtors LLP, Represented by its Designated Partner Sri. Vijay Kumar Yerram, 8-2-120/86/9/A/1, 12 and 2/13, First Floor North End, Anilathmaja Housing Society, Road No. 2, Banjara Hills, Hyderabad, Telangana- 500034.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue any appropriate Writ, Order or direction, preferably a Writ in the nature of Certiorari calling for the records relating to the impugned order passed by the 2nd Respondent dated. 23/11/2023 in complaint No. 2 of 2020 in respect of Petitioners property and quash the same as illegal, arbitrary, without jurisdiction and violative of Articles 14, 21 and 300-A of the Constitution of India and also the provisions of Real Estate (Regulation and Development) Act, 2016, or in the

alternative direct the State to Constitute the Regular Appellate Tribunal in terms of orders passed by the Honourable Supreme Court of India dated. 31/07/2023 passed in SLP Nos. 9694-9695/2023 and transfer the matter thereupon to the Regular Appellate Tribunal for disposal of appeal on merits.

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to pass an order for listing of the writ petition No.33433/2023 along with interlocutory application No.3/3023 for passing necessary orders, in the interest of justice.

**Counsel for the Petitioner: SRI G.KAMALAKAR FOR M/s P.KRISHNA  
KEERTANA**

**Counsel for the Respondent No.1: GP FOR GENERAL ADMINISTRATION**

**Counsel for the Respondent No.2: SRI G.S.PRASEN**

**Counsel for the Respondent No.5: SRI D.MADHAVA RAO**

**Counsel for the Respondent Nos.3 & 4: ---**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.33433 of 2023**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. G.Kamalakar, learned counsel representing Ms. P.Krishna Keertana, learned counsel for the petitioner.

Mr. D.Madhava Rao, learned counsel for the respondent No.5.

2. Learned counsel for the petitioner seeks leave of this Court to withdraw the writ petition with the liberty to the petitioner to pursue the remedy provided to him before the Telangana State Real Estate Appellate Tribunal.

3. Accordingly, the writ petition is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

**SD/- T.JAYASREE  
ASSISTANT REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

To

1. One CC to SRI P.KRISHNA KEERTANA, Advocate [OPUC]
2. Two CCs to GP FOR GENERAL ADMINISTRATION, High Court for the State of Telangana, at Hyderabad. [OUT]
3. One CC to SRI G.S.PRASEN, Advocate [OPUC]
4. One CC to SRI D.MADHAVA RAO, Advocate [OPUC]
5. Two CD Copies

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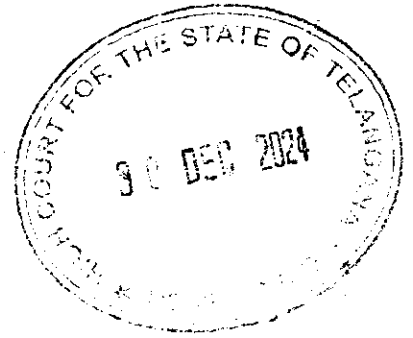


**HIGH COURT**

**DATED:30/12/2024**

**ORDER**

**WP.No.33433 of 2023**



**DISMISSING THE WRIT PETITION  
AS WITHDRAWN WITHOUT COSTS**

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30/12/24  
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